

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/759/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Lobsang Tenzin,
Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, 30th January, 2024.

Sub:- **Casual Leave and Restricted Holiday.**

Ref:- Your letter dated 25.01.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **five days casual leave on 07.02.2024, 08.02.2024, 09.02.2024, 12.02.2024 and 13.02.2024** and permission to avail **restricted holiday on 14.02.2024 and 16.02.2024, along with station leave permission from 06.02.2024 to 16.02.2024.** Further, the Joint Registrar, Itanagar Permanent Bench shall look after the works of the Registrar in addition to his normal duties during your absence.

Yours faithfully,

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JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/760-761/A, dated 30.01.2024

Copy to:

1. The Joint Registrar, Gauhati High Court, Itanagar Permanent Bench.
- ✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)